

**BURMA ELECTRICITY SUPPLY BOARD
DELEGATION**

***607. Shri Muniswamy:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that a Burma Electricity Supply Board delegation met him during December, 1953;

(b) if so, what were the important subjects discussed with the delegation; and

(c) whether it is a fact that the Government of India was asked to render technical aid to Burma?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir.

(b) Power development schemes in Burma in general.

(c) Yes, Sir.

Shri Muniswamy: May I know under what terms and conditions we are giving such aid?

Shri Hathi: The terms and conditions are still under examination.

Shri Muniswamy: Are we sending any technical experts from our country?

Shri Hathi: We are not sending technical experts but we shall be doing their work here—designs and other things.

UNEMPLOYMENT

***608. Shri S. N. Das:** Will the Minister of Planning be pleased to state:

(a) whether the schemes submitted by the various State Governments for solving rural and urban unemployment have been considered and finalised; and

(b) if so, whether a statement of these schemes will be placed on the Table of the House, giving the total expenditure involved in each case, and the share of the Central and State Governments therein?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) Yes. In all cases in which definite

schemes have been received from State Governments decisions have been taken and communicated.

(b) A statement is laid on the Table of the House. [*Placed in the Library. See Library Index No. S-60/54.*]

Shri S. N. Das: May I know whether the results achieved from the sample survey that was undertaken recently regarding unemployment have been scrutinised before giving approval to these schemes?

Shri Nanda: The results of these surveys except for Delhi have yet to come. These results have not been finalised.

Shri S. N. Das: May I know whether the extent of unemployment that will be removed by giving effect to these schemes has been calculated?

Shri Nanda: Very rough estimates were made by some of the States when they asked for the sanction of these schemes but later on, recently, we have addressed a communication to the States to give us details on the basis of which we can make an estimate of the employment potential with regard to the skilled, semi-skilled and unskilled labour.

Shri S. N. Das: May I know whether there is any machinery in the Centre which would see whether these schemes are given effect to by the various State Governments, and whether they have the capacity to do so?

Shri Nanda: While sanctioning these schemes usually these things are considered in the Centre. So far as financial help is concerned, arrangements have been made to see that this is provided expeditiously; we have also other machinery to watch the implementation of these schemes.

Shri Sadhan Gupta: May I know whether the West Bengal Government have submitted a scheme for the appointment of teachers so as to relieve the unemployment there and if so, what has happened to that scheme?

Shri Nanda: There are about thirty sheets here which contain schemes from different States and if the hon. Member will refer to the papers he will find that the West Bengal scheme is also included there.

Shri Sadhan Gupta: I wanted to know what has happened to that scheme.

Dr. Ram Subhag Singh: May I know whether Government or, for the matter of that, the Planning Commission has made any effort to find out the root cause of the unemployment; and if so, what efforts are Government trying to take to eradicate the same?

Shri Nanda: For several months all of us, including Parliament, have been engaged in considering this problem.

GRANT TO ANDHRA STATE FROM HANDLOOM FUND

*609. **Shri Nanadas:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Andhra State has been granted a sum of Rs. 19.5 lakhs out of the Handloom Cess Fund; and

(b) if so, for what specific purposes the amount is to be spent?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The total amount sanctioned so far for Andhra is Rs. 38,95,293/-.

(b) A statement is laid on the Table of the House. [See Appendix III, annexure No. 20.]

Shri Nanadas: Item 2 in the statement refers to "providing working capital for the co-operative societies in respect of the new weavers joining them". May I know whether there is any limit beyond which this amount cannot be granted to any individual society?

Shri T. T. Krishnamachari: I am afraid I would not be able to answer the question. If the hon. Member would give notice I would try to find out from the Andhra Government.

Shri Nanadas: May I know whether any periodical report is called for from the State Governments regarding the utilisation of this Cess Fund and, if so, whether any report has been submitted by the Andhra Government, and its purport?

Shri T. T. Krishnamachari: The schemes are in the course of being implemented, and it is premature to call for any reports. But I might mention that we have an officer of the Central Marketing organisation who is keeping in touch with what is happening in the various States.

Beedi MANUFACTURING MACHINES

*611. **Shri Keshavalengar:** Will the Minister of Commerce and Industry be pleased to state:

(a) how many permits have been granted for importing Beedi Manufacturing machines; and

(b) to whom these permits have been granted; and

(c) in which State these machines will be installed?

The Minister of Commerce (Shri Karmarkar): (a) to (c). The information asked for is not available as Beedi manufacturing machines are not classified as a distinct item for purposes of import licensing.

सेठ गोबिन्द दास : क्या माननीय मंत्री जी को यह बात मालूम है कि मध्य प्रदेश में और दूसरे स्थानों पर यह उद्योग हाथ से चलता है और क्या इस सम्बन्ध में कोई दर-खास्तें माननीय मंत्री जी के पास उस प्रान्त से पहुंची हैं कि इस सम्बन्ध में कोई मशीन विदेश से न मंगाई जाये और न यहां ही तैयार की जाये ?

Shri Karmarkar: We were aware some time back—that was last year—there were such machines contemplated in U. P. and in Bombay; and recently also we received a complaint from Madhya Pradesh. In principle, as I had occasion to mention at the time when there was a discussion in the House, we are for discouraging these machines which might result in